

(511)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

R.P.34/94

in

O.A.1050/93

Dt. of order: 24.6.94

Between

D.Shashikala

.. Applicant

and

1. The Telecom District Engineer,
Nizamabad

.. Respondents

2. The Chief General Manager, Telecom,
AP Circle, Hyderabad

Counsel for the Applicant

:: Mr K.Venkateshwara Rao

Counsel for the Respondents

:: Mr NV Raghava Reddy
Addl.CGSC

CORAM:

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

ORDER

In this Review Petition, the prayer of the applicant is that the monthly deductions from the salary of the applicant may be reduced from Rs.1500/- to a lesser amount and pass such other orders as may deem fit and proper in the circumstances of the case.

2. During the course of hearing the OA, the learned counsel for the applicant, had submitted that the monthly salary of the applicant is Rs.3000/-. On the basis of the submission made by learned counsel for the applicant, we had directed the respondents to grant to the applicant monthly instalment of Rs.1500/- each to repay the said house building advance until the balance due towards House building advance is discharged by her, and to deduct the same from

T. - C

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Copy to:-

1. The Telecom District Engineer,
Nizamabad.
2. The Chief General Manager, Telecom,
A.P.Circle, Hyderabad.
3. One copy to Mr.K.Venkateswara Rao, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.,CAT,Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

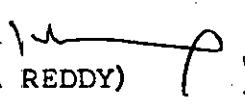
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the monthly salary of the applicant. Now, it is brought to our notice that the monthly salary of the applicant is only Rs.2663/- So as the applicant is getting a less salary below Rs.3000/- this RP is filed for the relief as already indicated above.

3. We have heard Mr K. Venkateswara Rao, Counsel for the applicant and Mr NV Raghava Reddy, Standing Counsel for the respondents.

4. In view of the facts and circumstances of the case, the respondents are hereby directed to grant to the applicant monthly instalment of Rs.1200/- each to repay the said house building advance until the balance due towards Housebuilding loan is discharged by her. As already indicated in our order dated 8.3.94 in OA 1050/93, the respondents will be at liberty to deduct the sum of Rs.1200/- from the monthly salary of the applicant and adjust the same towards the said loan. The revised deduction of Rs.1200/- shall commence from the salary payable to the applicant for the month of July, 1994. The order dated 8.3.94 is revised to this extent only. The ~~presented~~ orders will come into effect from 01.07.1994. RP is allowed. No costs.

T - C 
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 24th June, 1994
(Dictated in the Chambers)


DEPUTY REGISTRAR(J)

mvl

contd... 3/-

gnd

CC Today
27/6/94

TIPIED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(B)

Dated: 24-6-1994.

ORDER/JUDGEMENT

M.L./R.A/C. No. 34/94

in
O.A.No. 1050/93

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Rejected/Ordered.

No order as to costs.

pvm

